

Annexure – B

Perambra Coconut Producer Company Limited

Committee of Creditors (COC) as on 21/05/2022

Sl. No	Name of creditor	Details of claim		Details of claim admitted					
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% voting share in CoC
1	Chakkittapara Service Co Operative Bank Ltd	16/5/2022	8,47,01,121.00	8,42,21,788.00	Loan Secured as per Mortgage Gehan 334/18	6CR	NIL	NO	100
	Total		8,47,01,121.00	8,42,21,788.00					

Loan sanctioned by way of mortgaging land measuring 10.543 Are along with building constructed on leased land in SRO 54/2016 having number CPXI/49A,B,C,D building along with installed machinery, furniture, with by way of a registered mortgage No.G334/18 dated 19th March 2018 for a total value of 6 Crore

Claim FORM B submitted by Uralungal Labour Contract Co-Operative Society Ltd is on account of building construction contract dated 2nd November 2015 and outstanding amount along with interest Rs.3, 94, 96.978 as per clause 6(4) of the agreement.

Debt due to Seed Farms (Perambra, Puduppady, and Koothali) are on account of supply of raw materials for production of Coconut Oil.

All the above items are subject to change on further verification with Books of Accounts of Corporate Debtor and further details sought for are obtained.

Prathap Pillai
IBBI/IPA-003/ICAI-00371-2021-22/13822
Interim Resolution Professional
In the matter of Perambra Coconut Producer Company Limited.